

C O N T E N T S

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No.7, Tuesday, August 21, 2012/Sravana 30, 1934 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 21, 2012/Sravana 30, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (Interruptions)

At this stage, Shri Ganesh Singh, Shri Anandrao Adsul, Shri O.S. Manian, Shri A.K.S. Vijayan and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER:Q. No.125, Shrimati Annu Tandon.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.01 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

At this stage Shri Ashok Argal, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

12.01 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table. Prof. Saugatha Roy.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Kumari Selja, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7116/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7117/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2010-2011.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 7118/15/12)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ...**

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Provisional Sugar (Price Determination for 2011-2012 Production) Order, 2012 published in Notification No. G.S.R. 125(E)/Ess.Com./Sugar in Gazette of India dated 7th March, 2012.
- (ii) S.O. 1059(E) published in Gazette of India dated 11th May, 2012 regarding dispensing with the system of allocating mill-wise export quota and permit export of sugar without any restrictions.
- (iii) G.S.R. 428(E)/Ess. Com./Sugarcane published in Gazette of India dated 5th June, 2012 notifying Factory-wise Fair and Remunerative Price of sugarcane for the sugar season 2011-2012.

(Placed in Library, See No. LT 7119/15/12)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (i) The Legal Metrology (Packaged Commodities) Amendment Rules, 2012 published in Notification No. G.S.R. 427(E) in Gazette of India dated 5th June, 2012 together with a corrigendum thereto (in Hindi

* Not recorded.

version only) published in Notification No. G.S.R.594(E) dated 27th July, 2012.

- (ii) The Legal Metrology (Packaged Commodities) (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 426(E) in Gazette of India dated 5th June, 2012.

(Placed in Library, See No. LT 7120/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table a copy of “The Advisory Board for the Metro Railways (Transaction of Business) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated 30th May, 2012 issued under sub-section (5) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.

(Placed in Library, See No. LT 7121/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, Whole-time Members and Part-time Members (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 464(E) in Gazette of India dated 20th June, 2012 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(Placed in Library, See No. LT 712215/12)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table:-

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- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, India, New Delhi, for the year 2009-2010 under sub-section (2) of section 20 of the

Protection of Human Rights Act, 1993.

- (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7123/15/12)

12.02 hrs**STATEMENT BY MINISTER****Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Ministry of Food Processing Industries ***

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): महोदया, मैं माननीय सभापति, राज्य सभा के निदेश के अनुसरण में स्थायी कृषि समिति की 33वीं रिपोर्ट में दी गई सिफारिशों के कार्यान्वयन की स्थिति के संबंध में यह वक्तव्य सभापटल पर रखता हूँ।

स्थायी कृषि समिति की 33वीं रिपोर्ट संसद में दिनांक 26 अप्रैल, 2012 को प्रस्तुत की गई थी। यह रिपोर्ट खाद्य प्रसंस्करण उद्योग मंत्रालय की वर्ष 2012-13 की अनुदान मांगों की जांच से संबंधित है।

उक्त 33वीं रिपोर्ट में समिति द्वारा 16 सिफारिशें/प्रेक्षण किए गए थे जिन पर सरकार द्वारा कार्रवाई की जानी अपेक्षित है। ये सिफारिशें अवसंरचना विकास, मेगा खाद्य पार्क, शीत श्रृंखला, मूल्यवृद्धि एवं परिरक्षण अवसंरचना, नए बूचड़खानों की स्थापना/मौजूदा बूचड़खानों की आधुनिकीकरण स्कीम, खाद्य प्रसंस्करण उद्योग प्रौद्योगिकी उन्नयन, स्थापना एवं आधुनिकीकरण स्कीम, स्ट्रीट-फूड गुणवत्ता उन्नयन स्कीम, गुणवत्ता आश्वासन, कोडेक्स मानक और अनुसंधान तथा विकास व अन्य प्रोत्साहन कार्यकलाप स्कीम, संस्थान सुदृढीकरण स्कीम तथा नई स्कीमों से संबंधित है।

समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति तथा समिति को दी गई सूचना मेरे वक्तव्य के संलग्नक में दी गई है और उसे सभा-पटल पर रख दिया गया है। मैं संलग्नक में दी गई सारी सामग्री पढ़कर सदन का मूल्यवान समय नष्ट नहीं करना चाहूंगा। मैं अनुरोध करूंगा कि कृपया इसे पढ़ा गया समझा जाए।

* Laid on the Table and also placed in Library, See No. LT 7124/15/12.

12.03 hrs**MATTERS UNDER RULE 377 ***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to check the pollution caused by cement factories in Rajsamand Parliamentary Constituency, Rajasthan

श्री गोपाल सिंह शेखावत (राजसमंद) : मेरे राजस्थान के राजसमंद क्षेत्र के अंतर्गत आने वाले जैतारण तहसील के राबड़ियावास क्षेत्र में सीमेंट के कारखाने स्थित हैं। ये कारखाने अवैध खनन के साथ-साथ क्षेत्र में बड़े पैमाने पर प्रदूषण फैलाते हैं। इस प्रदूषण के चलते स्थानीय लोग विभिन्न गंभीर बीमारियों के शिकार हो रहे हैं। मेरा सरकार से अनुरोध है कि इन सीमेंट कारखानों के कार्यकरण की गहन छानबीन करवाने के साथ-साथ पर्यावरण संबंधी मानकों का पालन कड़ाई से सुनिश्चित करें।

* Treated as laid on the Table.

(ii) Need to undertake improvement of Imphal-Jiribam road as an all-weather road in Manipur

DR. THOKCHOM MEINYA (INNER MANIPUR): Without blaming on the monsoon, it's interesting to find the deplorable condition of NH 37 (Imphal-Jiribam road) during monsoon. The said NH caught the attention of the Government and the people when there is some bandh or blockade along NH 2 (Imphal-Dimapur road). The need for improving this stretch road as an all-weather second lifeline of the State, has always been felt, and accordingly, crores of rupees are being pumped in. In one of his sojourns to Imphal Hon'ble Prime Minister Dr. Manmohan Singh assured that development work along Imphal-Jiribam road would be completed by 2013. But no progress in this regard has been made so far. The topography of the land, over which the highway passes through, has often been cited as a stumbling block, but when the same excuse stretches on for years then it can no longer be taken as valid. Unfortunately, it is the common people who are suffering the most. Now to cross the Imphal-Jiribam Road of 222 Km, a truck takes nearly 4 to 5 days. I, therefore, strongly urge upon the Union Government to immediately intervene and see that the assurance of the Hon'ble Prime Minister is fulfilled.

(iii) Need to provide financial assistance in hospitals to extend timely medical assistance to children falling victim to curable diseases in the country

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): इंटरनेशनल मेडिकल जर्नल-लैंसेट के अनुसार 2010 में दुनिया भर में पांच साल से कम आयु के 76 लाख बच्चों की मृत्यु हुई है। इनमें से आधे बच्चे भारत, कांगो, पाकिस्तान और चीन से संबंध रखते हैं। यह चिंता का विषय है कि पांच साल से कम आयु के जिन 76 लाख बच्चों की मृत्यु हुई है, उनमें से 50 लाख बच्चे न्यूमोनिया, डायरिया और मलेरिया जैसी उन साधारण बीमारियों के कारण मौत का शिकार हुए, जिन्हें मामूली और वक्त पर उपचार देकर बचाया जा सकता था।

चिकित्सकों के अनुसार न्यूमोनिया, डायरिया और मलेरिया ऐसे रोग नहीं हैं, जिन पर काबू पाने के लिए पोलियो उन्मूलन जैसा बड़ा अभियान चलाया जाए अथवा इसके लिए विशेषज्ञ चिकित्सकों की एक बड़ी संख्या तैनात की जाए। सरकारी चिकित्सालयों और औषधालयों में इन बीमारियों का आसानी से उपचार हो सकता है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह देश में न्यूमोनिया, डायरिया और मलेरिया जैसी बीमारियों की रोकथाम के लिए विशेषतः गांव-देहात की डिस्पेंसरियों में ट्रेड कंपाउंडर और नर्स की तैनाती सुनिश्चित करके और आंगनवाड़ी वर्कर्स की सहायता से बच्चों को इन बीमारियों की मार से बचाने हेतु आवश्यक कदम उठाए।

(iv) Need to provide adequate quantity of Bitumen for construction of roads in Bihar

श्रीमती रमा देवी (शिवहर): मेरे संसदीय क्षेत्रांतर्गत शिवहर, सीतामढ़ी एवं पूर्वी चम्पारण जिले में प्रधानमंत्री ग्राम सड़क योजना एवं पथ निर्माण विभाग, बिहार की सड़कों का निर्माण कार्य चल रहा है। इन जिलों में सड़कों का अभाव है एवं आजादी के 65 साल के बाद बुनियादी सेवा इन जिलों के नागरिकों को प्राप्त नहीं हो पाई है। इनमें से कुछ ऐसे भी गांव हैं, जहां आजादी के बाद पहली बार सड़क का निर्माण हो रहा है। किंतु यह देखा जा रहा है कि बिटुमन के अभाव में सड़कों के निर्माण में काफी देरी हो रही है एवं निर्माण कार्य समुचित ढंग से नहीं हो पा रहा है। जिससे संवेदक के साथ-साथ आम लोगों को भी कठिनाइयों का सामना करना पड़ रहा है। बरौनी स्थित एकमात्र इंडियन ऑयल कॉरपोरेशन के माध्यम से ही समूचे उत्तर बिहार को बिटुमन की आपूर्ति की जाती है। जैसा कि जानकारी मिली है कि प्रत्येक माह में मात्र एक रैक बिटुमन ही आई.ओ.सी., बरौनी को दी जाती है जबकि इसकी आवश्यकता 4-5 रैक प्रतिमाह की पड़ती है। आई.ओ.सी., बरौनी को पर्याप्त बिटुमन नहीं मिलने के कारण संवेदकगण को आदेश पत्रक के बावजूद समय पर बिटुमन नहीं मिल पाता है एवं बिटुमन की आपूर्ति के लिए संवेदक आदेश पत्र लेकर एक सप्ताह तक बरौनी में पड़े रहते हैं। विदित हो कि मानसून के कारण भी कालीकरण का कार्य बाधित एवं लंबित हो चुका है। ऐसी स्थिति में मांग के अनुरूप बिटुमन की आपूर्ति जनहित में अति आवश्यक है।

अतः सरकार से अनुरोध है कि आई.ओ.सी., बरौनी को प्रत्येक माह कम से कम 4-5 रैक बिटुमन की आपूर्ति कराई जाए जिससे कि रुके हुए सड़कों के निर्माण में तेजी आने के साथ-साथ लोगों को बुनियादी सुविधाएं प्राप्त हो सकें।

(v) Need to develop basic infrastructure facilities in National Capital Region particularly in Western Uttar Pradesh

श्री राजेन्द्र अग्रवाल (मेरठ): महोदय, मैं अपने मेरठ-हापुड़ संसदीय क्षेत्र की बात करते हुए कहना चाहता हूँ कि यह संपूर्ण क्षेत्र राष्ट्रीय राजधानी क्षेत्र के अंतर्गत आता है। जैसा कि आपको पता है कि राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड का गठन संसद द्वारा पारित राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड अधिनियम 1985 के द्वारा किया गया था। इस क्षेत्र में बुनियादी ढांचे के विकास की बात थी रैपिड ट्रांजिट सिस्टम के अंतर्गत राजमार्गों के निर्माणों की बात थी, रैपिड रेलवे ट्रांजिट की बात थी, परंतु क्या हुआ? राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड के गठन को 27 वर्ष हो रहे हैं परंतु अभी हाईस्पीड ट्रेन की बातें प्रारंभिक अवस्था में है। दिल्ली-मेरठ एक्सप्रेस हाइवे अभी तक अस्तित्व में नहीं आया। अध्यक्ष जी, दिल्ली में नित्य आवागमन करने वालों का 40 प्रतिशत केवल पश्चिम उत्तर प्रदेश से हैं परंतु राष्ट्रीय राजधानी क्षेत्र में आने वाले इस क्षेत्र में बुनियादी ढांचे का बुरा हाल है। मैंने राष्ट्रीय राजधानी क्षेत्र के अधिकारियों से बात की तो वे बताते हैं कि क्षेत्र के लिए बनायी गयी योजनाओं को राज्य सरकार का समर्थन व प्रोत्साहन नहीं है। बुनियादी ढांचे के अभाव के कारण मेरठ-हापुड़ की औद्योगिक प्रगति ठप्प है। दो तिहाई इकाइयाँ बंद हो चुकी है, बेरोजगारी बढ़ रही है। मेरा सरकार से अनुरोध है कि मेरठ-हापुड़ सहित राष्ट्रीय राजधानी क्षेत्र के अंतर्गत आने वाले पश्चिम उत्तर प्रदेश के बुनियादी ढांचे के विकास की जिम्मेदारी केंद्र सरकार लें तथा इसके लिए विशेष आर्थिक पैकेज प्रदान करें।

(vi) Need to provide financial assistance to drought-hit parts of Uttar Pradesh particularly to Fatehpur district of the State

श्री राकेश सचान (फतेहपुर): मेरे निर्वाचन क्षेत्र फतेहपुर तथा कानपुर एवं पूर्वी उत्तर प्रदेश में जून-जुलाई माह में बरसात न होने के कारण धान व अन्य फसलों की रोपाई व बुआई नहीं हो सकी है। पूर्वी उत्तर प्रदेश के इन जिलों के साथ फतेहपुर जनपद को सूखाग्रस्त क्षेत्र घोषित किया जाये। कुछ जनपदों में किसानों ने वैकल्पिक संसाधनों से सिंचाई करके धान की रोपाई की थी वह भी बारिश न होने से सूख कर बरबाद हो गई है। किसानों ने बैंकों व अन्य साधनों से कर्ज लेकर धान की फसल की रोपाई की थी वह भी सूखा होने के कारण बरबाद हो गये क्योंकि उन्हें कर्ज वापस करने की चिंता सता रही है। सूखा पढ़ने के कारण फसल के न हो पाने से किसान भुखमरी की हालत में पहुँच गये हैं।

अतः मेरा सरकार से आग्रह है कि वह उत्तर प्रदेश के सूखाग्रस्त क्षेत्र तथा फतेहपुर व कानपुर जनपद के लिए प्रदेश सरकार को विशेष सूखा राहत प्रदान करें जिसे सूखा प्रभावित क्षेत्र के किसानों को प्रदेश सरकार राहत प्रदान कर सके। सूखाग्रस्त क्षेत्र के किसानों के बैंक कर्जों को माफ किया जाये जिससे इन किसानों को कर्ज की चिंता से राहत मिल सके।

(vii) Need to set up Special Economic Zones at Sitapur, Hardoi and Kanpur in Misrikh Parliamentary Constituency, Uttar Pradesh

श्री अशोक कुमार रावत (मिसरिख): मेरा संसदीय क्षेत्र मिश्रिख उत्तर प्रदेश राज्य के तीन जिलों - सतीपुर, हरदाई, व कानपुर से मिलकर बना है। यह क्षेत्र अति पिछड़ा हुआ है। क्षेत्र के विकास हेतु यदि वहां पर विशेष आर्थिक क्षेत्र स्थापित कर दिया जाए तो क्षेत्र का न केवल सर्वांगीण विकास होगा, बल्कि वहां के लोग राष्ट्र की मुख्यधारा से भी जुड़ सकेंगे।

अतः मेरा सरकार से अनुरोध है कि वह क्षेत्र के विकास हेतु सीतापुर, हरदाई, कानपुर को विशेष आर्थिक क्षेत्र बनाए जाने हेतु आवश्यक कदम उठाए।

(viii) Need to declare road between Maheshkhunt to Sultanganj in Bihar as a National Highway

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य के एन0एच0 107 एवं एन0एच0- 31 के जंक्शन महेशखूंट से सुल्तानगंज एन0एच0 80 (मुंगेर-भागलपुर) संपर्क पथ कुल लंबाई- 30 कि0मी0 पथ निर्माण विभाग की सड़क काफी महत्वपूर्ण है । यह दो जिलों खगड़िया एवं भागलपुर को जोड़ने वाले दो राष्ट्रीय राजमार्गों का संपर्क पथ है । बिहार सरकार के पथ निर्माण विभाग के सचिव ने अपने पत्रांक एन0एच0-31/बी.टी.- 9/2002/14086 (एस) पटना, दिनांक 22/12/11 द्वारा महानिदेशक (पथ विकास) सह अपर सचिव सड़क परिवहन एवं राजमार्ग मंत्रालय, नई दिल्ली को उक्त पथ को राष्ट्रीय राजमार्ग घोषित करने का अनुरोध किया है । उक्त पथ को राष्ट्रीय राजमार्ग घोषित कर निर्माण कराने से उत्तर बिहार के कई जिला- खगड़िया, सहरसा, मधेपुरा, सुपौल एवं अररिया जिला के लोगों को दक्षिण बिहार के भागलपुर, बांका के साथ-साथ झारखंड आने-जाने के लिए सीधा सड़क संपर्क उपलब्ध हो जायेगा ।

अतः एन.एच.-107 एवं एन.एच. - 31 के जंक्शन महेशखूंट से सुल्तानगंज, एन.एच-80 (मुंगेर-भागलपुर) संपर्क पथ कुल लंबाई 30 किलोमीटर पथ को जनहित में राष्ट्रीय राजमार्ग घोषित किया जाये।

(ix) Need to enact a law for providing precedence to Muslim Personal law regarding marriage, divorce and inheritance

SHRI ABDUL RAHMAN (VELLORE): As per Muslim Personal Law, the age of marriage is the age of attaining puberty. Puberty is normally attained between the age of 12 and 15. As such, the age of marriage for Muslims is around 15. However, the general law requires that the marriage be solemnized only after attaining the age of 18. There are conflicting judgements of various High Courts on the subject. Some have favoured the marriage of Muslims as per their personal law whereas others want it after the age 18 only. However, the fact remains that in the cases of marriage, divorce and inheritance Muslim Personal Law is sacrosanct for muslims and these have to be practised as per their personal law . The Muslims who want to solemnise marriage of their wards in various parts of the country are being harassed, blackmailed and tortured in the name of law that stipulates the marriageable age is 18 years. Muslims are facing a lot of difficulties. It is, therefore, imperative that the provisions of Muslim Law regarding marriage, divorce and inheritance are given precedence over other laws for which a special law needs to be passed on urgent basis. I request the Government to do the needful at the earliest.

(x) Need to set up a Central Agricultural University at Jhargram, West Bengal

SHRI PULIN BIHARI BASKE (JHARGRAM): After the independence and bifurcation of Bengal, the first Agricultural College in West Bengal was established at Jhargram through the facilities provided by the Malla Raja of Jhargram. This was the Nursery of Agricultural Education in the West Bengal of Independent India. Thereafter it was shifted to Rani Kuthi of Tullygunj, Kolkata as State College of Agriculture. Thereafter, it was shifted to Mohanpur, District Nadia as Birla College of Agriculture, Haringhata, later College of Agriculture, and then Faculty of Agriculture under the University of Kalyani. Many new Universities are being established in West Bengal, but revival of the Agricultural College at Jhargram in which students of the Western districts could be benefited for Agriculture including Horticulture, Animal husbandry-dairy, Veterinary & Environmental education-cum-research remains to be made. Refreshment training to the Agricultural Technologists and also to the Farmers could be imparted there. There is huge land (about 900 acre) including 1100 staff at Goaltore Jute firm of Garbeta-II Block under Paschim Medinipur District, West Bengal which ideal to set up Central Central Agriculture University. I urge upon the Government for establishment of one Central Agricultural University at Jhargram to provide scope to the students of the West Bengal and adjoining States Jharkhand and Odisha.

(xi) Need to utilize the National Clean Energy Fund

SHRI KALIKESH NARAYAN SINGH DEO (BOLANGIR): : The National Clean Energy Fund (NCEF) is expected to grow to a cumulative size of around Rs. 8000 crore by 2012-13 through the levy of a Clean Energy Cess of Rs. 50 per tonne on coal produced domestically and imported to India. The Fund is meant for investment in entrepreneurial ventures and research in the field of clean energy technologies. But more than 80 per cent of the corpus of NCEF remains unutilised. On the other hand, there is great urgency for rapid utilisation of renewable energy resources of the country for which the Ministry of New and Renewable Energy had made a comprehensive financial resource assessment in February 2011.

I urge the Government to earmark at least 50 per cent of the Fund for research and development in renewable energy, for creating and funding a partial risk guarantee fund, and for viability gap funding of renewable energy projects, especially for strengthening suitable evacuation and transmission infrastructure for renewable energy.

(xii) Need to include Kanu, Lohar, Kumhar, Dhanuk, Mallaha, Noniya, Kahar, Beend, Tatwa, Tanti, Gangot, Kenwat, Gaderia, Turha, Nagar Castes of Bihar in the list of Scheduled Tribes

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य में कानू, लोहार, कुम्हार, धानूक मल्लाह, नोनियां, कहार, बींद, ततवा, ताँती, गंगौत, कॅवेट, गरेड़िया, तुरहा, नागर आदि संप्रति अति पिछड़ी जातियों की सूची में है लेकिन सामाजिक, आर्थिक और शैक्षणिक स्थिति इनकी बहुत ही खराब है। इस कारण सन् 1981 में गृह विभाग ने इन सबको अनुसूचित जनजाति की श्रेणी में रखने हेतु प्रक्रिया शुरू की थी लेकिन मामला जहाँ का तहाँ रहा।

अतः आग्रह है कि राज्य सरकार, समाज अध्ययन संस्थान और रजिस्ट्रार जनरल ऑफ इंडिया से परामर्श कर इन जातियों के महासंघों की मांग अनुसार अनुसूचित जनजाति की सूची डालने हेतु आवश्यक कार्रवाई की जाए।

... (*Interruptions*)

MADAM SPEAKER: Shri Sushilkumar Shinde *ji*.

... (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE):

Madam, we are going to have no objection to discuss any matter on this issue....

(*Interruptions*)

MADAM SPEAKER: If the House agrees, we could have a discussion.

... (*Interruptions*)

MADAM SPEAKER: If the sense of the House is to have a discussion on this, we could have a discussion.

... (*Interruptions*)

अध्यक्ष महोदया : हम चर्चा करवा लेंगे।

... (व्यवधान)

SHRI SUSHILKUMAR SHINDE: Madam, we can discuss this issue; we have no objection.... (*Interruptions*)

MADAM SPEAKER: If the House agrees, we could have a discussion on this.

SOME HON. MEMBERS: Yes.

... (*Interruptions*)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): अध्यक्ष महोदया, इस चर्चा से सत्य और असत्य के बीच जो अंतर है, वह लोगों को पता लगेगा।... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 22nd of August, 2012 at 11 a.m.

12.04 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, August 22, 2012 /Sravana 31, 1934 (Saka).*
